

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 19939/2017

AZAD SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(I.A.No. 38204/2024 in SLP(C) Nos. 3004-3006/2024 and I.A.No. 38208/2024 in SLP(C)Nos. 3948-3949 of 2024 are to be listed before the Hon'ble Judge-in-Chambers. )

WITH

SLP(C) No. 3948-3949/2024 (XI)

(IA No. 38208/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 3004-3006/2024 (XI)

(IA No. 38204/2024 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 12-03-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
[IN CHAMBER]

For Appellant(s) Mr. M. A. Chinnasamy, AOR  
Mr. C Raghavendren, Adv.  
Mrs. C Rubavathi, Adv.  
Mr. Saurabh Bh Gupta, Adv.  
Mr. V Senthil Kumar, Adv.  
Mr. Saurabh Gupta, Adv.  
  
Mr. Gagan Deep Sharma, Adv.  
Mr. Veerendra Kumar Singh, Adv.  
Ms. Preeti Singh, AOR  
Mr. Sunklan Porwal, Adv.  
  
Mr. Raj Kishor Choudhary, AOR

For Respondent(s) Ms. Sakshi Kakkar, AOR  
  
Mr. Praveen Kumar Singh, Adv.  
Mr. Gunnam Venkateswara Rao, AOR  
Mr. Sanal Nambiar, Adv.  
Ms. Shradha Maheshwari, Adv.  
Ms. Ishita Goel, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP (C) Nos.3948-3949/2024

IA No. 38208/2024 is allowed.

Names of proforma respondent No.6, namely, Om Prakash in SLP (C) No. 3948/2024 and proforma respondent No.6, namely, Dal Chand in SLP (C) No. 3949/2024 are permitted to be deleted from the array of parties at the request and risk of the petitioners.

Cause title be amended accordingly.

SLP (C) Nos. 3004-3006/2024

IA No. 38204/2024 is allowed.

Name of common respondent No.2 is permitted to be deleted from the array of parties at the request and risk of the petitioners.

Cause title be amended accordingly.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR